

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 101
246/252/ND/2020**

IN THE MATTER OF:

M/s. Via Interactive Technologies Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 07.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the ROC

:Ms. Sweety Kumar, AROC.

ORDER

No one has appeared on behalf of Appellant at the time of virtual hearing of the matter. AROC is present and submitted that she has taken note of the matter, however, prayed for providing a copy of the petition along with its annexures as filed in the Tribunal. Therefore, the Appellant and his Learned Counsel may take steps to provide a copy to AROC within next week days. The Appellant's Counsel may also provide/serve the petition along with its annexures to the Income Tax Department Matter is adjourned to 22.09.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(Meenu)